

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2580**  
TO BE ANSWERED ON THE 14<sup>th</sup> DECEMBER ,2021

**MISUSE OF PM-KISAN SCHEME**

2580. SHRI A.K.P. CHINRAJ:

Will the Minister of Agriculture and Farmers Welfare कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) the number of arrests made in Tamil Nadu for misuse of Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) Yojana, including details of officials, if any;
- (b) the number of criminal cases registered in this regard and those which have gone on trial;
- (c) whether only contractual workers were arrested in the above instances and not the officers;
- (d) if so, the reasons for the lack of action against district-level officials who were found complicit in the misuse PM-KISAN Yojana in the State; and
- (e) the details of the amount of money recovered in the matter, district-wise?

**ANSWER**

MINISTER OF AGRICULTURE AND FARMERS WELFARE  
कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a): As on 08.12.2021, a total of 123 persons have been arrested for the misuse of credentials of block/district officials to approve the application of ineligible farmers under PM-KISAN Scheme. Out of which a total of 8 officials from Agriculture Department of Tamil Nadu have also been arrested including one official from Tiruvallur district, three officials from Vellore district, three officials from Villupuram district and one from Salem district.

(b): The Government of Tamil Nadu has filed FIR in 16 districts under provisions made in Section 409, 120, 468, 171 of IPC and Section 43 & 66 of IT Act. However, the

enquiry conducted by Tamil Nadu Government is under process and the trial has not yet started.

(c) & (d): Some district officials have also been arrested along with the contractual workers. The number of such arrested officials and workers is given below:

<b>S.No.</b>	<b>Nature of Employment</b>	<b>Number of employees</b>
1	Government Officials	8
2	Contractual Employees	40
3	Computer Centre Owners	23
4	Brokers/Individuals	52
	<b>Total</b>	<b>123</b>

(e): The Government of Tamil Nadu has recovered Rs. 182.80 crore from ineligible beneficiaries including the recovery from income tax payees under PM-KISAN Scheme out of which Rs. 180 crore has been received in the Government of India account.

The district-wise details of amount recovered from ineligible beneficiaries including the income tax payees in Tamil Nadu under PM-KISAN Scheme have been placed at **Annexure-I**.

**Annexure-I**

**The district-wise details of amount recovered from ineligible beneficiaries including the income tax payees in Tamil Nadu under PM-KISAN Scheme as on 09.12.2021**

<b>S.No</b>	<b>District</b>	<b>Total amount recovered from ineligible beneficiaries including income tax payees (in Cr. Rs.)</b>
1	Ariyalur	1.3868
2	Chennai	3.5437
3	Coimbatore	1.5522
4	Cuddalore	13.7319
5	Dharmapuri	6.0376
6	Dindigul	2.3503
7	Erode	1.4034
8	Kancheepuram	1.6990
9	Chengalpet	2.6192
10	Kanniyakumari	0.8111
11	Karur	1.4664
12	Krishnagiri	3.1425
13	Madurai	4.4195
14	Nagappattinam	2.3447
15	Namakkal	1.9821
16	Perambalur	1.3027
17	Pudukkottai	3.5791
18	Ramanathapuram	2.3439
19	Salem	7.2691
20	Sivaganga	1.4053
21	Thanjavur	2.5675
22	The Nilgiris	0.5628
23	Theni	0.8493
24	Thiruvallur	2.6229
25	Thiruvarur	1.2673
26	Trichy	4.9159

27	Tirunelveli	0.8707
28	Tenkasi	0.7666
29	Tiruppur	1.6047
30	Tiruvannamalai	14.2785
31	Thoothukudi	1.2815
32	Vellore	1.7658
33	Ranipet	1.7342
34	Thirupathur	1.1923
35	Villupuram	30.8739
36	Kallakurichi	49.6420
37	Virudhunagar	1.6175
	Grand Total	<b>182.8039</b>

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